

a breach of privilege matter the House seeks to either censure or reprimand or punish the person who is guilty of a breach of privilege. You said yesterday that the discussion under rule 184 should await the decision of the court. In the same way there is absolutely nothing lost. Assuming there is a breach of privilege, why should it be discussed today? A motion can be made later (*Interruptions*). There is absolutely no use of derisive laughter in this matter. I am also entitled like any other hon. Member to put forward my point of view, which accidentally happens to be in keeping with law and what they want to say is in violation of the law. That is the only difference. Do not think that speeches and submissions made could be stopped by derisive laughter. That is of no use. That is also a breach of privilege, breach of privilege of a Member to speak in the House. I submit, therefore, Sir, that there is absolutely no breach of privilege involved and you should withhold your consent to this motion.

श्री मधु लिमये : अध्यक्ष महोदय, आप मुझे ऐडमिस्त्रिबिलिटी पर सुनिये। मैं गुण दोष में नहीं जाऊंगा। आप मुझ को केवल दो मिनट के लिये सुन लीजिये।

MR. SPEAKER : Not now. I am not giving any decision now. If I allow one or two minutes to one I will have to allow the whole house to speak for one or two minutes. I have heard both sides. The whole House cannot help me in coming to a decision. The rule clearly says that one speech from each side may be allowed and then the Chair must take a decision. I will take legal advice outside the Law Minister if necessary. As I have said, I have heard both sides and I will give my decision in the afternoon.

SHRI NATH PAI : Sir, when Shri Vajpayee moved his motion and I stood up to make my submission along with some others you said : "I will hear each one of you". The proceedings will show that.

MR. SPEAKER : Not on this issue. After it is admitted, I said, I will hear each one of you.

Here is some other important matter. Shri Nath Pai has brought to my notice that the Punjab High Court has held the prorogation of the Punjab Assembly as *ultra vires*. The Court must have given this judgment now. We have only the teleprinter message. Today being the last day of this session I would like to hear the Home Minister before we adjourn. Sometime in the evening he may give some information as to what happened, whatever information is available to him. Because, today is the last day of the session; otherwise, I would have given him 24 hours.

13 hrs.

In the afternoon, of course, the non-official work is there. But, if necessary, we will snatch away 30 minutes or 45 minutes from non-official time so that the Home Minister may make his statement and the other items can be taken up. I hope the House will permit me to do that because, today being the last day, we will have to complete the statements etc. in the evening itself. I would request him to make his statement at about 6 or 6.30 p.m. Now, papers to be laid on the Table.

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13.0½ hrs.

#### PAPERS LAID ON THE TABLE

##### Audit Report on Revenue Receipts

सिंचाई तथा विद्युत् मन्त्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : मैं श्री मोरारजी देसाई की ओर से निम्नलिखित पत्र सभा-पटल पर रखता हूँ:-

(1) संविधान के अनुच्छेद 151 (1) अन्तर्गत निम्नलिखित लेखा परीक्षा प्रतिवेदनों की एक-एक प्रति:-

(एक) राजस्व प्राप्तियों सम्बन्धी लेखा-परीक्षा प्रतिवेदन (सिविल), 1968

(दो) लेखापरीक्षा प्रतिवेदन (वाणिज्य) 1968

[Placed in Library. See No. LT-1267/68].

(2) "सरकारी क्षेत्र के उपक्रमों" के बारे में प्रशासन सुधार आयोग के प्रतिवेदन में की

गई कतिपय सिफारिशों पर सरकार के निर्णयों का एक विवरण ।

[Placed in Library. See No. LT-1268/68].

#### Annual Report of the ICAR

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): I beg to lay on the Table—

(1) A copy of the Annual Report of the Indian Council of Agricultural Research, New Delhi for the year 1965-66 (Hindi and English Versions).

(2) A statement showing reasons for delay in laying the above Report (Hindi and English Versions). [Placed in Library. See No. LT-1269/68.]

#### Budget Estimates and Actuals of Air India and IAC

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

I bag to lay on the Table a copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954 :—

- (1) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1968-69.
- (2) Summary of Actuals for the year 1966-67, Budget Estimates and Revised Estimates for the year 1967-68 and Budget Estimates for the year 1968-69 under Capital of Air India.
- (3) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1968-69.
- (4) Summary of Actuals for the year 1966-67, Budget Estimates and Revised Estimates for the year 1967-68 and Budget Estimates for the year 1968-69 under Capital of the Indian Airlines. [Placed in Library. See No. LT-1270/68].

#### Central Warehousing Corporation (Amendment) Rules, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): On behalf of Shri Gurupada-

swamy, I bag to lay on the Table a copy of the Central Warehousing Corporation (Amendment) Rules, 1968, published in Notification No. G.S.R. 612 in Gazette of India dated the 30th March, 1968, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-1271/68].

#### Annual Report of the National Buildings Corporation and Review by Government

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATHA RAO):

I bag to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi for the year 1966-67.
- (2) Annual Report of the National Buildings Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1272/68].

#### Annual Reports of Mazagon Dock Limited and Praga Tools Limited

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): On behalf of Shri L. N. Mishra.

I bag to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Annual Report of the Mazagon Dock Limited, Bombay for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the Praga Tools Limited, Secunderabad for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1273/68].